

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No. 209/2018
O.A No. 398/2017**

New Delhi, this the 14th day of September, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Babu Lal Gurjar
S/o. Ram Dhan Gurjar
R/o. Village & Post Office- Khedali
Tehseel – Bamanwas
Distt.- Sawai Madhopur,
Rajasthan. ...Petitioner

(None)

Versus

Mr. A. K. Yadav,
Dy. Secretary, DSSB,
Govt. of NCT of Delhi,
FC-18, Institutional Area,
Karkardooma, Delhi – 110 092. ...Respondent

(By Advocate : Mr. Anuj Kumar Sharma)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :

O.A No. 398/2017 filed by the applicant was disposed of by this Tribunal on 07.02.2017 is as under :-

“5. In the circumstances, the OA is disposed of without going into the merits of the case by permitting the applicant to make an appropriate representation within two weeks from the date of receipt of a copy of this order and on receipt of the same the respondents shall consider the same and pass appropriate reasoned and speaking order within 60 days there from, in accordance with law. No costs.

Let a copy of the O.A, be enclosed to this order.”

2. However, today, learned counsel for respondents produced an order dated 13.09.2018 passed in compliance with the orders of this Tribunal in O.A. 398/2017.

3. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the Contempt Petition is closed. Notice is discharged. However, the applicant is at liberty to avail the remedy in accordance with law, if he is still aggrieved with the orders now passed by the respondents.

(Aradhana Johri)
Member (A)

(V. Ajay Kumar)
Member (J)

/Mbt/